

It was known to the Governor that the teachers wanted parity in DA and they simply wanted the implementation of the Kothari Commission's recommendations. They wanted that the concession granted during the SVD government should not be withdrawn. With your permission, I will send the document to you; it will show that the concession which was given by the SVD government has been withdrawn. But the Governor has chosen to prohibit the strike instead of solving this problem, and our brave teachers are going ahead and courting arrest, and even the oldest teachers are courting arrest.

Now the Minister has said that the teachers have chosen the wrong path and they should not have done so. I would only request him to kindly intervene in the matter of release of the teachers so that a favourable condition may be created for a peaceful, negotiated settlement. If he supports the demands of the teachers and if he feels that they are legitimate and justified, and if it is not possible for the Governor or for the Government to concede them, I would appeal to him to resign his seat and lead the teachers' movement as a teacher.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : Order, order.

SHRI S. M. BANERJEE : Sir, my question is whether, in view of these negotiations, he would see that all the teachers are released so that a favourable condition may be created and whether the Centre will intervene in the matter financially, physically, mentally and morally.

MR. SPEAKER : So, you do not want him to resign; you withdraw that request then.

SHRI BHAGWAT JHA AZAD : As I have stated, according to a telephonic message just now received, on the appeal by the Governor, the teachers have agreed to sit round the table and resolve the issue. We would request the State Government to create a good climate around the table by telephone.

SHRI S. M. BANERJEE : They should release all the teachers. (*Interruption*) The

Home Minister should reply whether he is going to release the teachers.

SHRI SHEO NARAIN *rose*—

MR. SPEAKER : Order, order. I am on my legs. Your name is not there. Otherwise, I would have allowed you also to shout. What do I lose? (*Interruption*)

SHRI HEM BARUA (Mangaldai) : Ask the Minister to release the teachers.

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12.45 hrs.

PAPERS LAID ON THE TABLE

U.P. Krishi Utpadan Mandi (Second Amendment) Niyamavali, West Bengal Markets Regulation Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table—

- (1) A copy of the Uttar Pradesh Krishi Utpadan Mandi (Second Amendment) Niyamavali, 1968, (Hindi and English versions) published in Notification No. H-5199/XIIB-1314-68 in Uttar Pradesh Gazette dated the 4th November, 1968, under sub-section (3) of section 40 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964, read with clause (e) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh. [*Placed in Library. See No. LT-2523/68.*]
- (2) A copy of the West Bengal Markets Regulation Act, 1968, (President's Act No. 28 of 1968) published in Gazette of India dated the 1st November, 1968, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See No. LT-2512/68.*]

- (3) A copy of the Annual Report of the Maharashtra Agro-Industries Development Corporation Limited Bombay, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (2) of section 619A of the Companies Act, 1956. [Placed in Library See No. LT-2524/68.]
- (4) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955 :—
- (i) G.S.R. 1577 published in Gazette of India dated the 31st August, 1968, containing corrigendum to G.S.R. 1327 dated the 13th July, 1968. [Placed in Library. See No. LT-2521/68.]
- (ii) G.S.R. 1940 published in Gazette of India dated the 2nd November, 1968 making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964. [Placed in Library. See No. LT-2516/68.]
- (5) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :
- (i) G.S.R. 1685 published in Gazette of India dated the 14th September, 1968, containing corrigendum to G.S.R. 629 dated the 28th March, 1968. [Placed in Library, See No. LT-2520/68].
- (ii) The Delhi Specified Food Article (Movement Control) Third Amendment Order, 1968, published in Notification No. G.S.R. 1736 in Gazette of India dated the 21st September, 1968. [Placed in Library. See No. LT-2519/68].
- (iii) The Rajasthan Food grains (Restrictions on Border Movement) Second Amendment Order, 1968, published in Notification No. G.S.R. 1808 in Gazette of India dated the 17th October, 1968. [Placed in Library. See No. LT-2517/68.]
- (iv) The Punjab and Haryana Paddy (Regulation of Movement) Order, 1968, published in Notification No. G.S.R. 1899 in Gazette of India dated the 17th October, 1968. [Placed in Library See No. LT-2518/68.]
- (v) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Third Amendment Order, 1968, published in Notification No. G.S.R. 2022 in Gazette of India dated the 11th November, 1968. [Placed in Library. See No. LT-2515/68.]
- (vi) G.S.R. 2052 published in Gazette of India dated the 23rd November, 1968, containing corrigendum to G.S.R. 1898 dated the 17th October, 1968. [Placed in Library. See No. LT-2514/68.]
- (vii) G.S.R. 2067 published in Gazette of India dated the 22nd November, 1968. [Placed in Library. See No. LT-2513/68.]

Notifications under All India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I beg to re-lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) The Indian Police Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1426 in Gazette of India dated the 3rd August, 1968. [Placed in Library. See No. LT-1815/68.]
- (ii) The Indian Administrative Service (Probation) Amendment Rules, 1968, published in Notification No. G.S.R. 1427 in Gazette of India dated 3rd August, 1968. [Placed in Library. See No. LT-1815/68.]
- (iii) G.S.R. 1428 published in Gazette of India dated the 3rd August, 1968, containing corrigendum to G.S.R. 590 dated the 30th March, 1968.
- (iv) G.S.R. 1476 published in Gazette of India dated the 10th August, 1968, making certain amendment to the Indian Police Service (Fixa-